

(vi) **Need to reinstate the terminate employees of State Bank of Bikaner and Jaipur**

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, in the first instance I would like to congratulate you on behalf of the people of Rajasthan for your having been elected to this august office. You are well aware that Rajasthan has been the land of warriors and the land of great patriots like Rana Pratap.

Through you, I would like to draw the attention of the Government to a matter of urgent public importance under Rule 377, and request that about 2000 employees of the State Bank of Bikaner and Jaipur should be absorbed in various nationalised Banks. Services of certain bank employees who had worked on a temporary basis in the clerical grade or as class IV employees in the different branches from the year 1976 to 1989, have now been dispensed with. Recently these employees had staged a dharna in front of the Banking division of the Ministry of Finance and had submitted a memorandum of their demands with an appeal for their reinstatement. In Kanpur some of the employees have already been re-instated. Hence I would like to request the Government to take steps to get all these temporary bank employees of Rajasthan reinstated.

[English]

(vii) **Need to ensure that CGHS facilities are also made available to retired CSIR Scientists**

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): An officer in the Central Government, who is entitled to consultation with specialists and Nursing Home facilities, continuous to have these facilities after retirement. However, this facility is not available to the CSIR scientists after retirement. Also, CSIR employees staying in West Bengal after retirement are denied all CGHS facilities. I request that arrangements be made so that they are not so deprived of CGHS facilities.

(viii) **Need to re-open the Nagapattinum port at the earliest**

SHRI M. SELVARASU (Nagapattinum): Nagapattinum on the east coast of India was a traditionally port town dating back even earlier to the Chola period. In the recent past, this port town had been catering to the hinterland by serving as a boarding point for Malaysia and Singapore bound passenger who were mostly labourers and petty businessmen. After the unfortunate fire of *M.V. Chindambaram*, the passenger shipping service between the east coast of India and Kuala Lumpur and Singapore have been totally stopped. Now, these businessmen and the labourers have to depend on the costly air service for their voyage to and from Singapore and Malaysia. Besides, more than a thousand labour force of loading and unloading workmen, who depend on this port for their livelihood, has been rendered jobless. Thus, it is expedient that the Nagapattinum port is put back in service.

I, therefore, request the Hon'ble Minister for Surface Transport to take steps to reopen the Nagapattinum port at the earlier.

14.34 hrs.

STATUTORY RESOLUTION *RE*: DISAPPROVAL OF THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) ORDINANCE, 1990
AND
CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—
CONTD.

[English]

MR. DEPUTY SPEAKER: The House will now take up further discussion on the Statutory Resolution moved by Shri Jaswant Singh and the Code of Criminal Procedure (Amendment) Bill. Shri Jaswant Singh to continue his speech.

SHRI JASWANT SINGH (Jodhpur): Mr